

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

CRL. M.C. NO.2104 OF 2020

(AGAINST THE FIR.NO.0046/2020 REGISTERED AT PERUMBAVOOR
POLICE STATION)

PETITIONER/ ACCUSED:

JAHFER SADIQ E.A,
AGED 30, S/O.ABDUL JALEEL,
ETHIYIL HOUSE, NADAKKAVU, MALAYIDAMTHURUTH P.O.,
PIN-683 561, REPRESENTED BY POWER OF ATTORNEY
HOLDER ABOOBACKER E.M., AGED 44, S/O MUSTAFA,
ETHIYIL HOUSE, NADAKKAVU, MALAYIDAMTURUTHU P.O.,
ERANKULAM, PIN-683 561.

BY ADV.SRI P.K.IBRAHIM, K.P.AMBIKA & SREEJI K.B.

RESPONDENTS/ COMPLAINANT & STATE:

- 1.MARWA,
D/O.MOIDEEN PILLA,
THACHARUKUDY HOUSE,
MAULOODPURA, MUDICKAL P.O,
PERUMBAVOOR, ERNAKULAM,
PIN-683 547.
- 2.THE STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR
HIGH COURT OF KERALA, ERNAKULAM-31.

BY PUBLIC PROSECUTOR SMT. M.K.PUSHPALATHA

THIS CRL.M.C HAVING COME UP FOR ADMISSION ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

Crl. M.C. No.2104 of 2020

V.G.ARUN, J.

Crl. M.C. No.2104 of 2020

&

Crl.M.A.No.1 of 2020

Dated this the 5th day of May, 2020

ORDER

Crl. M.C. No.2104 of 2020

Admit.

Learned Public Prosecutor takes notice for the second respondent. Issue notice to the first respondent.

Crl.M.A.No.1 of 2020

There shall an interim stay of all further proceedings in Crime No.46 of 2020 of the Perumbavoor Police Station, for a period of two months.

V.G.ARUN
JUDGE

Sc1/5.5